

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2059
TO BE ANSWERED ON 14.03.2022**

EMPLOYEES OF JET AIRWAYS

2059. SHRI SYED IMTIAZ JALEEL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it has come to the notice of the Government that thousands of employees of Jet airways have not been paid Gratuity and shut down their operations, if so, the detail thereof, if not, the reasons therefor;**
- (b) whether the Government has initiated any inquiry on the Jet Airways, if so, the details thereof, if not, the reasons therefor;**
- (c) whether the Government has taken any action for the Violation of the rule as per labour law; and**
- (d) whether the Government will create a new precedent in this regard and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): Some of the employees of M/s. Jet Airways have filed the claim applications under the Payment of Gratuity Act, 1972 before various controlling authorities. However, no notice has been received by the office of Chief Labour Commissioner (Central) regarding shutting down of their operations.

(b) to (d): The claim applications for non-payment of gratuity filed under the Payment of Gratuity Act, 1972 are dealt as per the provisions of the Act. No separate inquiry has been initiated by the Government with regard to payment of gratuity.
